CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.35/2007 Monday this the 15 th day of January 2007.

CORAM:

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

- 1. B. Arumugham
 Lascar, SE/Works/NCJ
 Southern Railway, Nagercoil,
 residing at 52 E, Railway Colony,
 Kottar, Nagercoil.
- K.Ramaswamy, Drainageman,
 SE/P.Way/NCJ Southern Railway,
 Nagercoil, residing at
 Kallathivilayil,
 Soosaipuram Church,
 Karingal P.O., K.K. District. Applicants

(By Advocate Shri M.R.Gopalakrishnan Nair)

Vs.

- 1. Union of India represented by the General Manager, Southern Railway, Chennai-3.
- The Senior Divisional Personnel Officer,
 Southern Railway,
 Thiruvananthapuram.

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Respondents

(By Advocate Shri K.M. Anthru)

The application having been heard on 15.1.2007 the Tribunal on the same day delivered the following.

ORDER

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

Heard the counsel for the parties. The question involved in this case is whether the applicants are entitled to regularisation from 1984 as they claimed on the basis of the fact that their juniors were stated to have been regularised as such. According to the counsel for the applicants A-5 and -6 representations are yet to be disposed of and the applicants would be satisfied if a direction is given to the respondents to consider and dispose of these representations on merits and pass a reasoned and speaking order.

1

- 2. Counsel for the respondents submits that leaving the question of limitation open such an order may be passed. It is felt appropriate that a direction be issued to the respondents to consider on merits A-5 and A6 representations and decide the same judiciously.
- 3. Accordingly, the O.A. is disposed of leaving the limitation aspect as open, with a direction to the respondents to consider and dispose of A-5 and A6 representations on merits and if the applicants are entitled to regularisation as claimed by them, the same be afforded and if not, they be informed by a reasoned and speaking order. The respondents shall consider and dispose of the same within a period of two months from the date of communication of this order. In case the applicant is aggrieved by the decision of respondents, he may move appropriate forum. No costs.

Dated, the 15 th January, 2007.

Dr.K.B.S. RAJAN JUDICIAL MEMBER

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